1

CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.210/00030/2020 (with MA No.210/10/2020)

Dated this Wednesday, the 15th day of January, 2020

CORAM: DR. BHAGWAN SAHAI, MEMBER (A) R.N.SINGH, MEMBER (J)

- Navin Ladak Borsa, 56 years, Residing at Patelpada, Village-Apti, U.T. Of Dadra and Nagar Haveli 396 240.
- Gulab Chandu Vangad, 35 years, Residing at Dattupada, Village-Saily, U.T. Of Dadra and Nagar Haveli 396 230.
- Laxi Malya Mahla, 43 years, Residing at Patelpada, Village-Kala, U.T. Of Dadra and Nagar Haveli 396 230.
- 4. Fransis Sonji Mohankar, 50 years, Residing at Patelpada, Village-Karchond, U.T. Of Dadra and Nagar Haveli 396 230.
- Indresh Mohan Gavit, 34 years, Residing at Banapada,
 Village- Nana Randha, U.T. Of Dadra and Nagar Haveli 396 230.
- 6. Nilesh Lahnu Gorat, 44 years, Residing at Bhagatpada, Village-Khanvel, U.T. Of Dadra and Nagar Haveli 396 230.
- Laxi Devu Janathiya, 35 years, Residing at Bhagatpada, Village-Khanvel, U.T. Of Dadra and Nagar Haveli 396 230.
- 8. Dinesh Dalpatsinh Dodia, 44 years, Dasturipada, Village-Surangi, U.T. Of Dadra and Nagar Haveli 396 240.
- Sandip Raghunath Gorat, 30 years, Residing at Dhukarbhujpada, Village-Amboli, U.T. Of Dadra and Nagar Haveli 396 230.
- Dhiresh Trimbat Vagh, 45 years, Residing at Mulganv, Village-Bensda, U.T. Of Dadra and Nagar Haveli 396 230.
- 11. Raman Panje Thalkar, 42 years, Residing at Vadpada, Village-Besda, U.T. Of Dadra and Nagar Haveli 396 230.
- 12. Devram Manu Ghatal, 46 years, Residing at Sindoni, Village-Besda, U.T. Of Dadra and Nagar Haveli 396 230.
- Shankar Daji Tokre, 40 years, Residing at Sindoni, Village-Fatherpada, U.T. Of Dadra and Nagar Haveli 396 230.
- 14. Trimbak Dhakal Tokre, 48 years, Residing at Sindoni, Village-Bedpa, U.T. Of Dadra and Nagar Haveli 396 230.

- Kishan Soma Rathod, 40 years, Residing at Sindoni,
 Village-Bedpa, U.T. Of Dadra and Nagar Haveli 396 230.
- Raju Navsu Borsa, 44 years, Residing at Borsapada,
 Village-Bonta, U.T. Of Dadra and Nagar Haveli 396 230.
- 17. Nishar Majit Khan, 26 years, Residing at Flat No.V-5, Old Street Room No.04, Ultan Faliya, Silvassa, U.T. Of Dadra and Nagar Haveli 396 240.
- 18. Yogesh Kamu Rathod, 39 years, Residing at Naroli, U.T. Of Dadra and Nagar Haveli 396 230.
- Sanjay Jagjivanprasad Pandey, 48 years, Residing at Silvassa U.T. Of Dadra and Nagar Haveli 396 240. Applicants
 (By Advocate Shri Chetan Mali)

VERSUS

- Superintendent of Police, Silvassa, Dadra & Nagar Haveli 396 230.
- Deputy Inspector General of Police, Silvassa, U.T. Of Dadra and Nagar Haveli 396 230.
- Administrator, Union Territory of Dadra & Nagar Haveli, at Silvassa, UT of Dadra and Nagar Haveli 396 230.-Respondents

ORAL ORDER Per: R.N.Singh, Member (Judicial)

Heard the learned counsel for the applicants.

- 2. The applicants, 19 in numbers have filed the present OA to challenge the order dated 07.08.2019 (Annex A-1) vide which their services as Home Guard Volunteers have been terminated with immediate effect and they have been directed to deposit Uniform Kit and Identity Card issued by the respondents at once to the PI, PHQ.
- 3. The learned counsel for the applicants submits that the applicants though have been indicated as Home Guard Volunteers, however, in fact they have been engaged against sanctioned Group D posts and since their engagement in the year 1991-2005, they have been performing their assigned duties to the entire satisfaction

OA No.210/00030/2020

3

of the Competent Authority under the respondents.

- 4. The learned counsel for the applicants further submits that aggrieved of the impugned order dated 07.08.2019, the applicants have preferred representations to the respondent No.1. However, the same have not been responded to by the respondents till date and also the same have not been placed on record.
- 5. The learned counsel for the applicants further submits that the applicants shall be satisfied if the present OA is disposed of at this stage with a direction to the respondent No.1 to consider the applicants pending representations and dispose of the same by passing a speaking and reasoned order.
- 6. We are of the considered view that if such request of the applicants is accepted even at this stage, no prejudice is likely to be caused to the respondents.
- 7. In view of the aforesaid, without going into the merits of the claim of the applicants, the OA is disposed of with a direction to the respondent No.1 to consider the pending representations of the applicants against the impugned order dated 07.08.2019 and to pass a speaking and reasoned order thereon as expeditiously as possible and in any case within eight weeks of receipt of a certified copy of this order. No costs.

(R.N.Singh) Member (Judicial)

(Dr. Bhagwan' Sahai) Member (Administrative)

kmg*

10 |20